

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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RA-286/94 in
OA-173/90

New Delhi this the 22nd Day of September, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Karma Veer,
R/o 432-A, Sector 19-B,
Noida.

Review Applicant

versus

1. The Union of India through
The Secretary,
Deptt. of Agriculture and
Cooperation,
Min. of Agriculture,
Krishi Bhavan,
New Delhi.
2. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan,
New Delhi.
3. The Secretary,
Indian Council for Agricultural Research,
Krishi Bhavan,
New Delhi.
4. The Chairman,
Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhavan,
Dr. K.S. Krishnan Marg,
Pusa, New Delhi.
5. The Secretary,
Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhavan,
Dr. K.S. Krishnan Marg,
Pusa, New Delhi.

Respondents

ORDER(BY CIRCULATION)

Hon'ble Mr.B.N.Dhoundiyal, Member(A)

In this review application, the applicant
Sh.Karma Veer has made the following two prayers:-

- "(a) That the sharp observation in the para
two of the esteemed judgement, i.e.,
"The allegations made against the

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Agricultural Scientists Recruitment Board and its members are wild and scandalous."

may graciously be allowed to be expunged or deleted.

- (b) That the sentence in para three of the esteemed judgement, i.e,....."He stated that subsequent to the year, 1985, he became overage and, therefore, he could not and did not appear in the subsequent examination,"

may graciously be ordered to be corrected as:-

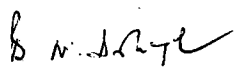
"He stated that the subsequent to the year 1985, he became over-age for direct recruitment for the post of Section Officer in the T.C.A.R., and, therefore, could not and did not appear in any subsequent direct examination for the posts of Section A.S.P.B."


A number of prayers were made by the applicant in his O.A. which was dismissed by this Tribunal vide order dated 5.8.1994. During the final hearing he confined his argument to the grievance that even though he had taken English as one of the subjects

upto the graduate level and even though English paper Nos.1 & II were of a high school standard only, yet he secured only 58% marks and 57% marks in the papers No.1 and 2 respectively. According to him, he should have secured 90% marks, if not cent percent marks. He, therefore, contended that some bungling must have been taken place in the marking of the English papers. He, therefore urged that we should direct evaluation of marks in English papers. This contention was not accepted by this Tribunal.

The observations made by this Tribunal are based on the averments made by the applicant in his O.A. including these in para 4.89 to 4.120 and 4.121 to 4.129. We see no reason to change these observations. Similarly reasoning will turn on the change requested for in the para 3 of the judgement. The opening sentence of the para already makes it clear that it refers to examination for direct recruitment to Section Officers.

No error apparent on the face of judgement has been brought out in this review application. It is hereby dismissed.


(B.N. Dhoundiyal)
Member (A)


(S.K. Dhaon)
Acting Chairman